

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3343
ANSWERED ON:13.12.2012
LAND REFORMS ACHIEVEMENTS
Ray Shri Saugata

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the achievements made in the Country with regard to land reforms, State-wise;
- (b) whether the Government is considering to distribute land to the landless people belonging to SC/ST;
- (c) if so, the details of the land distributed during each of the last three years including the current year, State-wise;
- (d) whether the Government has any mechanism to monitor and guide and land reform works done by the State Governments;and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a) to (c): Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. However, implementation of Land Reforms Programmes-is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Ministry of Rural Development, However, based on the information received from States/UTs the details of ceiling surplus land allotted to SCs/STs & OBCs State-wise during the last three years and current year are indicated in Annexure.

(d) & (e): The State Governments/UT Administrations have been requested from time to time for effective implementation of land reforms programmes/schemes including distribution of ceiling surplus land.